

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01796/2016**

**Dated Wednesday the 11<sup>th</sup> day of December Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

G. Sundari,  
W/o (late) Gnanam,  
Panchalam Village & Post,  
Saram Sub-Post Office,  
PIN – 604 307.

...Applicant

**(By Advocate M/s R.Malaichamy)**

Vs

1. Union of India,  
Rep by the Assistant Director General (GDS),  
Ministry of Communications & I.T.,  
Department of Posts,  
Dak Bhavan,  
Sansad Marg,  
New Delhi – 110 001.

2. The Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai,  
Chennai 600 002.

3. The Senior Superintendent of Post Offices,  
Pondicherry Division,  
Pondicherry – 605 001.

4. The Assistant Superintendent of Post Offices,  
Tindivanam Sub-Division,  
Tindivanam – 604 001. ...Respondents

**(By Advocate Mr.K.Ramasamy)**

**ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To call for the records of the 1<sup>st</sup> Respondent pertaining to his order which is made in Letter No. 17/39/6/2012-GDS (in so far as it relates to the condition of educational qualification) and the other of 3<sup>rd</sup> respondent made in No.B3/SU MA 17/2015 dlgs dated 17.10.2016 and set aside the same; consequent to,

ii. direct the respondents to reinstate the applicant into service as GDS or in any other post such as water carrier etc., in relaxation of normal Recruitment Rules and;

iii. To pass such further orders as this Hon'ble Tribunal may deem fit and proper”

2. When the matter came up for consideration, learned counsel for the applicant submits the applicant is the wife of one K. Gnanam, who worked as Gramin Dak Sevak Mail Carrier and died in harness on 29.03.2003. The applicant was appointed on provisional basis as GDS Mail Packer Kiliyanur SO in relaxation of normal recruitment Rules on compassionate grounds on 26.06.2016. But the applicant was terminated from service by an order dated 05.01.2007 stating that the applicant had produced bogus educational certificate. The applicant submitted representations requesting to reinstate her into service but it ended in vain. Hence she filed OA 187/2015 wherein this Tribunal directed the

respondents to consider the representation of the applicant if any submitted within a month from the date of receipt of copy of the order and pass orders after scrutinizing the certificates, if she is otherwise eligible without being influenced by the order of this Tribunal. The applicant submitted her representation on 08.08.2016 requesting to reinstate her as GDS or to appoint her in any one of the post such as Water Carrier etc., on considering her educational qualification. But her request was rejected by an order dated 17.10.2016 by the 3<sup>rd</sup> respondent. Now the applicant had filed this OA seeking the above mentioned relief.

3. After filing this OA, the applicant had submitted representations seeking appointment for her daughter in her place dated 31.10.2016 and 25.08.2018 to the respondents which are still pending with the respondents for consideration. The respondents are not considering the same as the matter is subjudice. Learned counsel for the applicant submits that the applicant will be satisfied if her above representations are disposed of by passing a speaking order within a time limit stipulated by this Tribunal. He had filed a memo limiting his claim to that extent.

4. Learned counsel for the respondents have no objections in considering the representations submitted by the applicant on merits.

5. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the representations dated 31.10.2016 and 25.08.2018 enclosed in the memo**

**dated 10.12.2019 in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.**

6. OA is disposed of .

(T. Jacob)  
Member(A)  
AS

11.12.2019

(P. Madhavan)  
Member (J)